entire entitled allocation of 158 MW from State II (2x500 MW) of Sipat STPP based on the prevailing Central formula for allocation. Chhattisgarh has also been allocated additional unallocated power of about 75 MW from the pool of unallocated power of Central Generating Stations in the Western Region with effect from the date of commercial operation of the first unit of Stage II of Sipat STPP, keeping in view the shortage of power in Chhattisgarh as well as that of other States/UTs in the Region.

Besides the above, Chhattisgarh has been allocated 313 MW of power from Stage-I (3x660 MW) of Sipat STPP. Chattisgarh will also get allcoation from the unallocated quota of Sipat STPP Stage-I.

(b) and (c) The first unit (500 MW) of Sipat STPP Stage-II was synchronized in May, 2007. The operation on coal commenced in November, 2007. However, continuous generation could not be done due to cancellation of water allocation by the Government, of Chhattisgarh *vide* letter dated 28.9.2007. This has deprived the State and the Western Region from the utilization of generateable power at a time when the region is facing severe power shortage.

श्री श्रीगोपाल व्यास: मान्यवर, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं, उन्होंने यह तो मान लिया कि 300 की घोषणा की गई थी, पर अभी केवल 158 मेगावॉट दिया जा रहा है और 150 की घोषणा के बजाय 75 दिया जा रहा है। मेरा आपसे यह प्रश्न है कि जो आपने कहा है कि पानी बंद कर दिया गया है, हमारी जानकारी यह है कि चूंकि परिवारों को काम नहीं दिया गया और मुआवजा नहीं दिया गया, इसलिए पानी बंद हो गया है। तो क्या मंत्री जी कृपा करके बताएंगे कि उन सारे परिवारों को काम कब दे दिया जाएगा, यह मेरा पहला प्रश्न है। दूसरा प्रश्न भी पूछ लेता हूं क्योंकि समय समाप्त हो रहा है, क्या राज्य सरकार ने महानदी से पानी लेने के लिए आपसे कहा है?

श्री सुशील कुमार शिन्दे: सभापति महोदय, जिस प्रश्न का उत्तर माननीय सदस्य पूछ रहे है।, अभी कुछ घंटे पहले मैंने छत्तीसगढ़ के मुख्य मंत्री जी से बात की थी और 500 लोगों को नौकरी देने की बात वे कर रहे थे, तो 500 मेगावॉट का यूनिट है, जहां पच्चीस-पचास लोग काम पर लग सकते है करीब सौ लोग immediately लेंगे, इस तरह की बात हम लोगों ने की है। पांच सौ (500) तो नहीं ले सकते और खाली बैठकर वहां तनख्वाह नहीं दे सकते हैं। मैंने मुख्य मंत्री जी से बात की है और पानी बंद करना ठीक नहीं है, यह भी मैंने कहा है। आज देश में बिजली बहुत कम है। यदि पानी बंद करोगे, तो जो पूरा पश्चिमी क्षेत्र है, उसमें बिजली ही नहीं मिलेगी। यह concurrent subject है, इसलिए मैं विनती करूंगा कि आप ज़रा उस राज्य को बोल दीजिए कि पानी जल्दी दीजिए, हम दूसरा यूनिट भी जल्द ही चालू करेंगे। फेज-I के लिए भी हम तैयारी कर रहे हैं। तीन सौ मेगावाट बिजली देना कोई बड़ी बात नहीं है। हम उस पर भी विचार कर रहे है। कि किस तरह से देनी है क्योंकि जब मध्य प्रदेश में से bifurcation हो गया था तब इधर बिजली थोड़ी ज्यादा आ गयी थी इसलिए कट करके थोड़ी दे दी है। ये सब बातें चर्चा की हैं। मैं इस संबंध में मुख्य मंत्री जी से बात करूंगा। मैंने यह भी कहा है कि इन सब प्रश्नों पर बात करने के लिए मैं खुद छत्तीसगढ़ आऊंगा और तब इस संबंध में निर्णय लिया जाएगा।

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Establishment of new IIT in Gujarat

*147. SHRI VIJAYKUMAR RUPANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Prime Minister has announced the establishment of a

new Indian Institute of Technology (IIT) in Gujarat;

(b) whether there is also a proposal from the Gujarat Government, requesting for creation of a new IIT in the State; and

(c) if so, by when Government would establish a new IIT in the State, considering its highest industrial growth in the country, that would serve potential research ground for Indian students?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir.

(b) Yes, Sir.

(c) The Eleventh Five Year Plan envisages establishment of 8 IITs. A decision, in principle, has been taken to locate four of these in Andhra Pradesh, Rajasthan, Bihar and Himachal Pradesh. Request of the Government of Gujarat for an IIT will be kept in view while deciding the location of the remaining four IITs.

Maintenance and Welfare of Parents and Senior Citizens Act, 2007

*148. SHRI GIREESH KUMAR SANGHI:
SHRI SANTOSH BAGRODIA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) which States have since given effect to the Maintenance and Welfare of Parents and Senior Citizens Act, 2007;

(b) the steps taken to give effect to this Act with respect to the Union Territories; and

(c) the number and percentage of senior citizens who have been covered under the Act, so far?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) to (c) The Ministry has requested and all State Government for notifying the Act in the their respective States at the earliest. Further, the Ministry of Home Affairs has also been requested to take similar action in respect of all Union Territories. Upon notification, the Act comes into force in the respective States/UTs.

Approved Kendriya Vidyalayas

†*149. PROF. RAM DEO BHANDARY: Will the Ministry of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of Kendriya Vidyalayas approved by Government in different States of the contry during the last three years, including the present year, year-wise;

(b) the details of functioning schools, schools about to start functioning and post-ponement of schemes due to any reason;

(c) the position regarding transfer of approved schools to other States in case the land and building is not provided by a State Government;

†Original notice of the question was received in Hindi.